



Sr. No.	Date	Orders
		<p>03.08.2000</p> <p>Present: Sh.Mahinder Singh for the plaintiff. Sh.Ravi Gupta for the defendant.</p> <p><u>IA No.7745/2000 & Suit No.204/2000</u></p> <p>Both the parties have filed IA No.7745/2000 under Order 23 Rule 3 read with Section 151 CPC for disposing of the suit in terms of the compromise, details thereof are noted in the body of the application. Alongwith the application affidavits of Harish Sharma and Deepak Gupta have also been filed.</p> <p>Counsel for parties confirm the statement made in the application. Seven post dated cheques for Rs.2 lacs each have also been handed over by the defendants to the plaintiff.</p> <p>In view of the settlement arrived at between the parties, the suit is disposed of on the terms set out in paras 2 to 10 of the said IA which paras will form part of the decree sheet.</p> <p>Application also stands disposed of accordingly.</p> <p><u>IA No.1042/2000</u></p> <p>Dismissed as having been rendered infructuous.</p> <p>August 03, 2000</p> <p style="text-align: right;">V M J K.S.GUPTA, J.</p>